

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 521/9/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**  
**Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2019**

Name of the Company: CEVA Logistics India Pvt. Ltd.  
V/s.  
Kanoovi Foods Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mitin Mehta	Adv	Applicant	n
2.	Pragati Tiwari Naishal Mody			n

*Instructed to*

**ORDER**

The Petitioner is represented through learned counsel.

On perusal of the record, it is found that one IB Petition No. 377/2018 filed against the same Corporate Debtor i.e. Kanoovi Foods Pvt. Ltd. has already been admitted on 26.07.2019. In view of that, the instant IB Petition become infructuous.

The Petitioner is at liberty to file their claim before the IRP/RP.

Accordingly, CP(IB) 521/2018 is dismissed as infructuous.

*Chockalingam*  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 1st day of August, 2019

*Manorama*  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**